

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

11

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 5/9/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/395/IB/2018  
PETITION NUMBER : CP/39/IB/2018  
NAME OF THE PETITIONER(S) : Palak HR India Pvt ltd  
NAME OF THE RESPONDENTS : Vasudevan (RP) (In the matter of Tiffin Barytes)  
UNDER SECTION : 60

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

K. Mookky

Counsel for Resp  
R.P.

ky

**ORDER**

Counsel for Applicant present. Counsel for Resolution Professional present. It has been submitted by the Counsel for Applicant that 150 days of CIRP period are over and the claim of the Applicant has not been collated till date in spite of the fact that the relevant documents have been submitted while filing the claim.

The Counsel for the Resolution Professional has submitted that as per the record the Applicant has been asked to furnish further documents for the purpose of collation and verification of the claim and due to lack of supporting documents the decision has not been taken.

It has further been submitted by the Counsel for the Resolution Professional that in case the Applicant is submitting all the relevant documents in order to support his claim, the appropriate decision can be taken in order to collate and verify the claim of the Applicant.

The Counsel for the Applicant has submitted that based on the submission of the Counsel for the Resolution Professional, the Application may be disposed of.

In the light of the submissions made by both the parties, the Resolution Professional is directed to collate and verify the claim of the Applicant provided he submitted / submits the relevant documents in order to support his claim. This exercise is to be undertaken within two weeks i.e., on or before 20.09.2018 under intimation to the Applicant.

Accordingly, the Application stands **disposed of**.

- 54 -  
**(CH. MOHD SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**